

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 269 of 2014, Appeal No. 204 of 2014 &  
IA Nos. 320 of 2014, 309 of 2014 and 188 of 2015,  
Appeal No. 205 of 2014 & IA No. 321 of 2014 and  
A.No. 216 of 2015 & IA No. 356 of 2015**

**Dated : 8<sup>th</sup> March, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**Appeal No. 269 of 2014**

**Open Access Users Association** ..... Appellant(s)  
**Versus**  
**Haryana Electricity Regulatory**  
**Commission & Ors.** ..... Respondent(s)

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan,  
Mr. D.V. Raghu Vamsy  
Counsel for the Respondent (s): Mr. G.Saikumar,  
Ms. Sowmya Sai Kumar,  
Mr. RakeshKohli

**Appeal No. 204 of 2014 & IA Nos. 320 of 2014, 309 of 2014 and 188 of 2015**

**Hisar Industries Association** ..... Appellant(s)  
**Versus**  
**Haryana Electricity Regulatory Commission & Ors.** ..... Respondent(s)

Counsel for the Appellant (s) : Ms. Pallavi Mohan,  
Mr. Adrija Das  
Counsel for the Respondent (s): Mr. G.Saikumar,  
Ms. Sowmya Sai Kumar,  
Mr. RakeshKohli

**Appeal No. 205 of 2014 & IA No. 321 of 2014**

**Hisar Industries Association** ..... Appellant(s)  
**Versus**  
**Haryana Electricity Regulatory Commission & Ors.** ..... Respondent(s)

Counsel for the Appellant (s) : Ms. Pallavi Mohan,  
Mr. Adrija Das

Counsel for the Respondent (s): Mr. Samir Malik

**A.No. 216 of 2015 & IA No. 356 of 2015**

**Faridabad Industries Association**

**.... Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Raunak Jain

Counsel for the Respondent (s): Mr. Varun Tankha for R-1

**ORDER**

Mr. G. Sai Kumar, learned counsel for the Respondents in Appeal No. 269 of 2014, Appeal No. 204 of 2014 and Appeal No. 216 of 2015 has argued the matter at length while supporting the views of the State Commission in the Impugned Order and has completed his arguments. Thus, the arguments of the Respondents in all these appeals are over. Mr. Samir Malik, learned counsel for Respondent No. 2 in Appeal No. 205 of 2014 is to start his arguments.

Post these batch of Appeals for further hearing on **16.03.2016** and the date fixed for hearing for tomorrow i.e. on 09.03.2016 is hereby cancelled.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

mk/vt